

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.19 - IA/(Liq.)/13(AHM)2024  
In  
C.P.(IB)/243(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Raj Radhe Finance Ltd

.....Applicant

V/s

Savalia Cotton Ginning and Pressing Pvt Ltd

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Advocate

For the Respondent :

**ORDER**

This is an application filed for liquidation filed by Applicant under Section 33 (2) and Section 34 of Insolvency and Bankruptcy Code, 2016 seeking following prayer:

- a. *That this Hon'ble Adjudicating authority may be pleased to condone the delay of 91 days of filing application for liquidation of the Corporate Debtor, in the interest of justice.*
- b. *That this Hon'ble Adjudicating authority may be pleased to pass appropriate order for liquidation of the Corporate Debtor, in the interest of justice.*
- c. *That this Hon'ble Adjudicating authority may be pleased to pass appropriate order for appointment of 'Shah Rahul Nareshbhai' as Liquidator for the Corporate Debtor, in the interest of justice.*
- d. *That this Hon'ble Adjudicating authority may be pleased to pass any further necessary orders as the Hon'ble Adjudicating authority deems fit, in the interest of justice.*

We have heard learned Counsel for the applicant and perused the record.

**Reserved for the order.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**